

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 280/MP/2019

Subject : Petition under Sections 73(n), 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 pursuant to reference from the Hon'ble High Court of Calcutta under Article 226 of Constitution of India in Writ Petition No. 17044 of 2015 Eastern Coalfields Limited and Anr. Vs. Eastern Regional Power Committee and Others.

Date of Hearing : 25.11.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member

Petitioner : Eastern Coalfields Limited and Anr.

Respondents : Eastern Regional Power Committee and Others

Parties present : Ms. Superna Srivastava, Advocate, PGCIL
Ms. Nehal Sharma, Advocate, PGCIL
Ms. Swapna Seshadri, Advocate, NTPC
Shri K.K. Jain, PGCIL
Shri Sukhvinder Singh, NTPC

Record of Proceedings

The learned counsel for the Petitioner sought one week time to file rejoinder to the reply filed by ERPC, NTPC and JUSNL.

2. Taking into consideration the request of the Petitioner, the Commission directed the Petitioner to file its rejoinder by 13.12.2019 with a copy to the respondents. The Commission further directed to list the matter in the second half of December, 2019.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

